

Before The National Green Tribunal

Principal Bench, New Delhi

Original Application No. 383/2023

(I.A. Nos. 298/2024 & 125/2024)

President Garden City

Applicant

Resident Welfare Society

Versus

State of Punjab & Ors.

Respondent(s)

INDEX

S No.	Particulars	Page No.
1-	Action taken for recovery of 3,55,23,438 /- from the respondent No. 4 with our comments.	1-3
2-	Annexure-A1 notice for auction of Land by Naib Tehsildar Sahnewal	4
3-	English translation of notice for the auction of land by Naib Tehsildar sahnewal.	5

Filed By- VK Khurana Applicant & General Secretary of Garden City Residential Welfare

society dehlon road, Sahnewal.

Dated- 21-01-2025



VK Khurana

**Before The National Green Tribunal
Principal Bench, New Delhi**

Original Application No. 383/2023
(I.A. Nos. 298/2024 & 125/2024)

President Garden City

Applicant

Resident Welfare Society

Versus

State of Punjab & Ors.

Respondent(s)

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON

HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER

HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Respectfully Showeth

- 1- In compliance to this honourable tribunals order dated 22-10-2024, para 7, the record further reflects the record that PPCB, by order dated 08-01-2024, has imposed the EC of Rs 3,55,23,438 /- upon respondent no. 4. PPCB will take immediate prompt action for recovery of the EC if there is no legal hindrance in this regard and file an affidavit disclosing the steps which have been taken to recover the EC.
- 2- The correspondence for the recovery of EC of Rs 3,55,23,438 /- might have taken place between PPCB authorities & district administration.
- 3- In this connection one notice was pasted by the Naib Tehsildar sahnawal on 14-01-2025 in the premises of Garden City Colony.
- 4- After perusals of the notice pasted by the Naib Tehsildar it is very clear that this recovery of Rs 3,55,23,438 /- is to be recovered from the defaulter i.e the President Garden City Residential Society Sahnawal & its property Is to auctioned on 15-01-2025, copy of notice attached as annexure -A Page No. 4 The English translation of the notice is enclosed along with Page no. 5

- 5- This notice was pasted at so many places and when the president had gone through the details of the notice he fell unconscious because this auction is to be done of his property and not that of dynamic infrastructure private limited, New Delhi.
- 6- He was taken to the doctor and given proper treatment.
- 7- From the above mentioned fact it is quiet clear that the district administration is also favouring the respondent no. 4 & harassing the complainant.
- 8- Mr Ishwinder Singh SDO- PPCB reached the Garden City Colony at 2 PM on 15-01-2025 & checked the new soak pits created by the respondent No. 4 & found it that these are there & our statement is true.
- 9- We requested Mr Ishwinder Singh to check the STP also as it was not functioning at that time but he did not bother to check it, the STP is made functional only when information is given to respondent No. 4 with STP. We also apprised him that the respondent No. 4 does not have the consent to operate STP after 24-03-2019 & in case he is operating it then it is punishable & Ishwinder Singh should have taken action against respondent No. 4 immediately.
- 10- In the meantime, Naib Tehsildar accompanied by her reader & the Patwari reached the Garden City Colony for the auction of land pertaining to dynamic infrastructure private limited, New Delhi. Neither the Naib Tehsildar nor the reader nor the patwari had demarcated the land which is to be auctioned.
- 11- The Naib Tehsildar asked the Manager Mr Ravi Soni to tell the land belonging to dynamic infrastructure private limited, New Delhi but he was not willing to give any information. Mr Ravi Soni is the same person who was treated as STP operator by Mr Ishwinder Singh when he visited the colony for taking sample of water.
- 12- When enquired about the owners the Naib Tehsildar was told by the Mr Ravi Soni that he is not aware of the where abouts the owners of the dynamic infrastructure private limited, New Delhi.
- 13- The total revenue department was not aware of the Land to be auctioned only the patwari new that there are total 59 killas available and is in the name of dynamic infrastructure private limited, New Delhi but exact location was not known to him also.
- 14- From the facts mentioned above it is quiet clear that the revenue department is also lenient for the recovery of this amount from the respondent No. 4
- 15- The Naib Tehsildar asked the so called STP operator and Manager of the dynamic infrastructure private limited, New Delhi. To advised the owners to appear before her in her office on 20-01-2025. We also requested her in case the respondent no. 4 appear before her on 20-01-2025 we may also be called to appear before you but we did not hear anything from her till date.

3

- 16- The above-mentioned facts make it very clear that the PPCB authorities & district administration are in hand in gloves with respondent No. 4 & taking a lenient view & are not interested to recover the amount of Rs 3,55,23,438 /-
- 17- Through this petition we may appeal you to take into consideration the above-mentioned facts & take further action against the respondent No. 4 & other government authorities & in the favour of the complainant.



Lehman

Date: 21-01-2025

ਦਫਤਰ ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ, ਸਾਹਨੇਵਾਲ ।

ਵੱਲ,

- 1) ਕਾਨੂੰਗੇ ਹਲਕਾ ਸਾਹਨੇਵਾਲ ।
- 2) ਹਲਕਾ ਪਟਵਾਰੀ ਪਿੰਡ ਧਰੌੜ ।

ਨੰ 482-483 ਮਿਤੀ 10-01-2025

ਵਿਸ਼ਾ Urgent Compliance of order passed in original Application No. 383 of 2023 (in Ref. President Garden Welfare Society Vs SOP & Ors.)

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸੰਬੰਧ ਵਿਚ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 59 / ਡੀ.ਆਰ.ਏ / ਐੱਲ.ਆਰ.ਸੀ ਮਿਤੀ 07/01/2025 ਰਾਹੀਂ ਇਸ ਦਫਤਰ ਨੂੰ ਲਿਖਿਆ ਗਿਆ ਹੈ ਕਿ ਉਕਤ ਕੇਸ ਵਿਚ ਕੱਢੀ ਗਈ ਰਿਕਵਰੀ ਦੀ ਰਕਮ 3,55,23,438/- ਰੁਪਏ ਦੀ ਵਸੂਲੀ ਦੇ ਸੰਬੰਧ ਵਿੱਚ ਬਾਕੀਦਾਰ President Garden Welfare Society ਪਾਸੋਂ ਰਿਕਵਰੀ ਦੀ ਰਕਮ ਜਮ੍ਹਾਂ ਨਾ ਰਕਵਾਉਣ ਕਾਰਨ ਸਰਕਾਰ ਦੇ ਨੋਟੀਫਿਕੇਸ਼ਨ ਮਿਤੀ 11.11.1980 ਮੁਤਾਬਕ ਪੰਜਾਬ ਲੈਂਡ ਰੇਵੇਨਿਊ ਐਕਟ 1887 ਦੀ ਧਾਰਾ 75 ਤਹਿਤ ਕੁਨੈਕਟਰ ਨੂੰ ਨਿਲਾਮੀ ਦੀਆਂ ਪਾਵਰਾਂ ਤਹਿਤ ਬਾਕੀਦਾਰ ਦੀ ਪ੍ਰਾਪਰਟੀ ਨੂੰ ਸੇਲ/ ਨਿਲਾਮ ਕਰਨ ਦੀ ਪ੍ਰਵਾਨਗੀ ਮਿਤੀ 04.01.2025 ਦਿੱਤੀ ਗਈ ਹੈ ।

ਇਸ ਲਈ ਆਪ ਨੂੰ ਹਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਇਸ ਸੰਬੰਧੀ ਮਿਤੀ 15-01-2025 ਨੂੰ ਸੇਲ/ਨਿਲਾਮੀ ਕੀਤੀ ਜਾਣੀ ਹੈ । ਇਸ ਸੰਬੰਧੀ ਵਿਚ ਪਿੰਡ ਵਿਚ ਲਾਊਡ ਸਪੀਕਰ ਰਾਹੀਂ ਅਤੇ ਗੁਰਦੁਆਰਾ ਸਾਹਿਬ ਰਾਹੀਂ ਮੁਸਤਰੀ ਮੁਨਾਦੀ ਕਰਵਾਈ ਜਾਵੇ ਅਤੇ ਮਾਲ ਰਿਕਾਰਡ ਵਿਚ ਰਪਟ ਮਾਰੀ ਜਾਵੇ ।

M
ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ,
ਸਾਹਨੇਵਾਲ ।

Office Naib Tehsildar, Sahnewal.

tall,

- 1) Kanuge Constituency Sahnewal.
- 2) Constituency Patwari Village Dharor.

* 482-483 VG 10-01-2025


Dec

Urgent Compliance of order passed in original Application No. 383 of 2023 (in Ref. President Garden Welfare Society Vs SOP & Ors.)

Regarding the above subject, it is written to you that through the letter No. 59 / DRA /

LRC dated 07/01/2025 from the office of the Honorable Deputy Commissioner, Ludhiana, it has been written to this office that the said 3,55,23,438/- in the case of recovery amount of Rs.3,55,23,438/- Due to non-deposit of recovery amount by the President Garden Welfare Society, Government Notification Date As per 11.11.1980 under Section 75 of the Punjab Land Revenue Act 1887 the Collector has been given permission to sell/auction the property of Baqidar under the powers of auction dated 04.01.2025.

Therefore, you are instructed that a sale/auction has been conducted on the date 15-01-2025. In this regard, mustari munaci should be conducted in the village through loud speaker and through Gurdwara Sahib and the revenue records should be recorded.


Naib Tehsildar
Sahnewal.